

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.14649/2026

[Arising out of impugned final judgment and order dated 21-07-2026 in CRLA No. 1613/1987 passed by the High Court of Judicature at Allahabad]

RAM JEE LAL

Petitioner(s)

VERSUS

STATE OF U. P.

Respondent(s)

(IA No. 224056/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 224055/2026 - EXEMPTION FROM FILING O.T.)

Date : 15-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Yuvraj Singh, Adv.
Mr. Arularasan S, Adv.
Mr. Ravi Vashisht, Adv.
Ms. Jubli Momalia, Adv.
Ms. Anupma, AOR

For Respondent(s) :

Mr. Shashank Shekhar Singh, AOR
Ms. Mrigna Shekhar, Adv.
Mr. Abhinav Singh, Adv.
Ms. Anushri Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Exemption Applications are allowed.
2. Leave granted.
3. Registry shall call for the record and the proceedings from the Trial Court in both forms, digital and physical.
4. The Order of exemption from surrendering shall continue.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)

